



2025:DHC:391-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 785/2025**

SANJEEV GUPTA

...Petitioner

Through: Petitioner in person.

versus

REGISTRAR GENERAL DELHI HIGH COURT

...Respondent

Through: Mr. Samar Kachwaha, Ms. Shivangi Nanda, Mr. Gaurav Vasisth and Mr. Harshwardhan Thakur, Advocates.

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Date of Decision: 22nd January, 2025

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

JUDGMENT

TUSHAR RAO GEDELA, J : (ORAL)

1. Present public interest litigation has been filed *inter alia* seeking the following prayers:-

“In view of the above, It is most respectfully prayed to this Hon’ble court for appropriate direction to the respondent for proper & time-bound scrutiny, defect raising of the fresh matters for listing in the interest of first declaration of constitution i.e. access to “justice” to all inter-alia as below:

- a) *Time limit be imposed for processing of fresh matters for listing preferably with time limit for curing defects be imposed.*
- b) *That on default for curing defects within prescribed time the matter be transferred to expired matters in the e-filing portal*



- c) *That provision in the e-filing software5 to provide details of registration of the Dy Number e-filed with auto email/SMS intimation of the registration to the petitioner*
- d) *That the endeavor to raise defects in consolidated manner instead of raising multiple times. In all matters (not selectively) after obtaining undertaking that “the matter be listed irrespective of defects a petitioner’s own risk” this practice of listing be followed uniformly”*

2. We have heard Mr. Gupta, the petitioner in person. We do not find it apposite to issue any notice on the judicial side in the present PIL whereby the petitioner seeks to draw attention to certain purported deficiencies and lacunae in the filing/raising of defects, clearing of such defects and the listing of matters thereafter before the Court. Suffice it to state that the issues, if found to be relevant, would be taken up on the administrative side of this Court.

3. In that view of the matter, no further orders are required to be passed and the PIL stands closed.

TUSHAR RAO GEDELA, J

DEVENDRA KUMAR UPADHYAYA, CJ

JANUARY 22, 2025/rl